

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 1492
T.A. No.

198 7.

DATE OF DECISION January 8, 1988.

Shri K.Kalyanaraman, Petitioner

None Advocate for the Petitioner(s)

Versus

Union of India & Ors Respondents.

Mrs. Raj Kumari Chopra, Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. Justice K.Madhava Reddy, Chairman.

The Hon'ble Mr. Kaushal Kumar, Member.

1. Whether Reporters of local papers may be allowed to see the Judgement ? Yes
2. To be referred to the Reporter or not ? No
3. Whether their Lordships wish to see the fair copy of the Judgement ? No
4. Whether to be circulated to other Benches? No



(Kaushal Kumar)
Member

8.1.1988.



(K. Madhava Reddy)
Chairman

8.1.1988.

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
DELHI.

REGN. NO. OA 1492/87.

January 8, 1988.

Shri K.Kalyanaraman

....

Applicant.

Vs.

Union of India & Ors.

...

Respondents.

Coram:

Hon'ble Mr. Justice K.Madhava Reddy, Chairman.

Hon'ble Mr. Kaushal Kumar, Member.

For the applicant None.

For the respondents ... Mrs.Raj Kumari Chopra, counsel.

(Judgment of the Bench delivered by Hon'ble
Mr. Justice K. Madhava Reddy, Chairman).

This application under Section 19 of the Administrative Tribunals Act,1985 was received by post. Today none is present on behalf of the applicant. From the inland letter which is addressed by the applicant, it is clear that he has notice of today's hearing. We, therefore, proceed to dispose of the matter on the basis of the record.

Reliefs (i) to (iv) prayed for in this application were the subject matter of an earlier writ petition No.11648/83

filed by this very applicant before the Madras High Court.

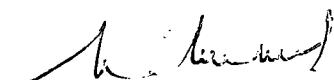
That writ petition was dismissed. He carried the matter in writ appeal No.99/85. That writ appeal was also

dismissed on 7.2.1985. Now he has filed this application under Section 19 of the Act agitating the same issues.

The claim in respect of these reliefs is barred by res judicata. The applicant further claims that his age

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of retirement should be fixed at 60 years. The age of superannuation of all Central Government employees except a few is 58 years. The officers below and above him in his own cadre, all retire at 58 years. The applicant's claim is not supported by any Rule. We find no merit in this application. It is accordingly dismissed.



(Kaushal Kumar)
Member
8.1.1988.



(K. Madhava Reddy)
Chairman
8.1.1988.